NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 02/Chd/CHD/2018

In the matter of:

Allahabad Bank …Petitioner-Financial Creditor

Versus

M/s. Vardhman Chemtech Ltd. …Respondent-Corporate Debtor

Present: Mr. Nakul Sharma, Advocate for the petitioner.
Mr. Vaibhav Sahni, Advocate for the respondent.

Affidavit of service has been filed. Mr. Vaibhav Sahni, Advocate has filed Power of Attorney alongwith resolution dated 18.01.2018 of the Board of Directors of the respondent-company. The same be taken on record. Learned counsel for the respondent seeks time to file reply. List the matter for arguments on 20.02.2018. Reply/objections, if any, be filed at least a week before the date fixed with copy advance to the counsel for the petitioner.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

January 25, 2018
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